

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION NO. 265/2009 and 266/2009

Sub: Petition under Section 79 (1) of the Electricity Act, 2003. Denial of open access by State Load Despatch Centre, Karnataka.

Date of hearing : 17.11.2009
Coram : Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Petition No. 265/2009

Petitioner : Gem Sugar Ltd. Bangalore

Respondents : 1. Karnataka Power Transmission Corporation Limited, Bangalore
2. Hubli Electricity Supply Company Ltd., Dharwad
3. State Load Despatch Centre, Karnataka Power Transmission Corporation Ltd., Bangalore
4. Reliance Energy Trading Co. Ltd., Mumbai

Petition No. 266/2009

Petitioner : Bannari Amman Sugars Limited, Bangalore

Respondents : 1. Karnataka Power Transmission Corporation Limited, Bangalore
2. Sri Chamundeshwari Electricity Supply Company, Mysore
3. State Load Despatch Centre, Karnataka Power Transmission Corporation Ltd., Bangalore

The case was mentioned by the learned counsel for the petitioners who submitted that he has filed two applications against denial of open access by KPTCL in contravention of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008, as amended from time to time.

2. Learned counsel for the petitioners requested for urgent hearing. Request was allowed by the Commission.

3. These applications shall be notified on 24.11.2009. Dasti service has also been permitted.

SD/-
(T.Rout)
Joint Chief (Law)